

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP(CAA) No.715/KB/2017

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6<sup>TH</sup> JULY, 2018, 10:30 A.M.

Name of the Company		Dhoot Infrastructure Projects Ltd. & Anr.	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


1) Debanjan Saha, Adv

Petitioner

Saha  
6/7/18

TIAINLA  
Dy. Director

O/o RD (ER)  
Ministry of  
Corporate Affairs

  
6.7.18


ORDER

The Ld. Counsel for the Petitioner and Ms. Tia Inla Dy. Director of Regional Director, Eastern Region, Ministry of Corporate Affairs, is present.

Ld. Counsel appearing of C.P. (CAA)No. 715/KB/2017, CA 177/2017 Brought to my notice none-inclusion of this case in the cause list on today.

Ld. Deputy Director submits that she has certain queries to the applicant and sought further time to file reply affidavit.

List it further hearing on 31/07/2018.

  
(Jinan K.R.)  
Member (J)